

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3163
TO BE ANSWERED ON MARCH 12, 2020
PROLIFERATION OF UNAUTHORISED COLONIES

NO.3163. SHRI ADALA PRABHAKARA REDDY :
SHRI KURUVA GORANTLA MADHAV :
SHRI MAGUNTA SREENIVASULU REDDY :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether steps have been taken by the Government to prevent the proliferation of the growing menace of unauthorized colonies and if so, the details thereof; and**
- (b) whether the Government has any proposal to regulate the growth of unauthorized colonies and if so, the details thereof?**

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a)&(b): The control and regulation of the unauthorized colonies in cities comes within the purview of the concerned State Government. The regulation and enforcement of Master Plan and Building regulations is in the jurisdiction of concerned Local Bodies/ Development Authorities, who undertake appropriate action to prevent the proliferation of unauthorised colonies.**

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Delhi Development Authority (DDA) in development area, having jurisdiction of Local Body, has introduced following steps to check unauthorised encroachment/ construction and protect land:

- i. Uploading of photographs of vacant land on monthly basis.**
- ii. Construction of boundary walls/ fencing and prominent display of signboards on vacant lands.**
- iii. Constitution of Quick Response Team (QRT) for easy detection and removal of encroachments.**
- iv. Development of Mobile App to ensure timely detection/ reporting of encroachments.**
- v. Social vigilant teams have been constituted to seek assistance of general public in protection and management of DDA land.**

DDA has also constituted a Special Task Force (STF) under the Chairmanship of Vice Chairman, DDA to take necessary action as per law in order to stop/ remove the unauthorised construction in Delhi.
